

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.124/94

Wednesday, this the 19th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

B. Sarala, Telecom Office Assistant,  
Office of the SDOT, Mavelikara.

....Applicant

By Advocate Shri MR Rajendran Nair.

Vs.

1. The Chief General Manager, Telecom,  
Kerala Circle, Trivandrum.
2. The Telecom District Manager,  
Alapuzha.

....Respondents

By Shri Kodoth Sreedharan, Addl Central Govt Standing Counsel.

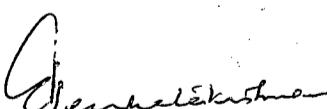
O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

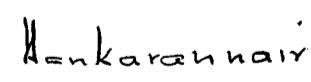
Applicant complains that Annexure-III representation has not been disposed of, in more than fifteen months.

2. Additional Standing Counsel for respondents submits that the representation will be considered on merits in the light of the orders governing the matter, and appropriate orders passed. We direct first respondent to do so, within two months from today, and to communicate the decision to applicant.
3. Application is disposed of. No costs.

Dated the 19th January, 1994.

  
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN